

NOTICE

Please take notice that Hon'ble Division Bench No.01 comprising Hon'ble the Chief Justice and Hon'ble Mr. Justice Sujit Narayan Prasad will not sit on 04.07.2022 and 05.07.2022. Cases listed before Their Lordships shall remain stand over. Urgent matters, if any, of the roster of Their Lordships may be mentioned before Hon'ble Division Bench No.02 comprising Hon'ble Mr. Justice Aparesh Kumar Singh and Hon'ble Mr. Justice Deepak Roshan in court No.12.

Please take further notice that Hon'ble Mr. Justice Sujit Narayan Prasad will sit single on 04.07.2022 and 05.07.2022 at 10.30 A.M. and take up the cases listed before His Lordship.

By Order,

Sd/-

Dated the 04th July,2022
High Court of Jharkhand, Ranchi

(Debasis Mohapatra)
Joint Registrar (L&C)

NOTICE

Court No. 2 :- Please take notice that the Arbitration Application Cases Listed in Notified Cause List dt. 04.07.2022 shall be taken up first, followed by the rest matters in seriatim.

By Order,

Sd/-

(Debasis Mohapatra)
Joint Registrar (L&C)

Dated the 4th July, 2022
High Court of Jharkhand, Ranchi

NOTIFIED CASES CAUSELIST For Monday The 4th July 2022

COURT NO. 2

SINGLE BENCH (BENCH ID-24812)

AT 10:30 AM

HON'BLE MR.JUSTICE SUJIT NARAYAN PRASAD

Orders(with defect)

1	C.M.P./694/2019	COMPLIANCE TIGER LLP F K A HINDUSTAN BAKERY THROUGH ITS DISIGNATED PARTNER JAGRITI MISHRA vs STEEL AUTHORITY OF INDIA LIMITED THROUGH ITS CHAIRMAN CODE OF CIVIL PROCEDURE, 1908	IN PERSON	RAJIV RANJAN INDRAJIT SINHA VIJAY KANT DUBEY
2	C.M.P./797/2019	SURAJ PANDEY vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	AJAY SHANKAR	JAI PRAKASH,(A A G) DARSHANA PODDAR MISHRA
3	C.M.P./798/2019	SANJAY SINGH vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	AJAY SHANKAR	RAHUL KR GUPTA ADVOCATE GENERAL
4	C.M.P./799/2019	SHAURYA RAJ vs THE STATE OF JHARKHAND CODE OF CIVIL PROCEDURE, 1908	AJAY SHANKAR	KRISHNA SHANKAR
5	A.APPL/47/2021	MS DEORAJ SINGH THROUGH ITS PARTNER MR DEORAJ SINGH vs CENTRAL COALFIELDS LIMITED THROUGH ITS GENERAL MANAGER ARBITRATION & CONCILATION ORDINANCE, 1996	PRASHANT PALLAV PARTH JALAN SHIVANI JALUKA BAJRANG KUMAR SMITA SINHA	AMIT KUMAR DAS SAURAV KUMAR SHIVAM UTKARSH SAHAY
Orders				
6	W.P(C)/2691/2013	SHAKUNTALA DEVI AND ANR vs PREMA SINGH AND ORS IA NO, 6069/2021 (For SUBSTITUTION), 9527/2018 (For Misc.), 9529/2018 (For Misc.) CODE OF CIVIL PROCEDURE, 1908	SUMANTRA SINHA SHRESTH GAUTAM SACHAHIDAND TIWARI VISHAL KUMAR TRIVEDI RAHUL DEV SHAILENDRA KUMAR TIWARI	SUMIT KUMAR CHATTERJEE
7	W.P(C)/3564/2013	TAPAS HALDAR vs MS KAMDHENU CITY HOME BUILDER PVT LTD REPRESENTED BY ITS PARTNERS AND ANR IA NO, 6396/2013 (For STAY OF PROCEEDINGS) CODE OF CIVIL PROCEDURE, 1908	AASHISH KUMAR GAURAV	DILIP KR CHAKRAVERTY RAMESH KUMAR
8	A.APPL/32/2020	STAR INDIA AWAS P LTD THROUGH ITS AUTHORIZED REPRESENTATIVE SRI BASANT KUMAR vs SMT PRATIBHA RANI VERMA IA NO, 6279/2020 (For exemption from filing certified copy) ARBITRATION & CONCILATION ORDINANCE, 1996	BHARAT KUMAR	
9	A.APPL/33/2020	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH TRIBHUWAN SINGH BORA vs CHORUS AGRO FOODS PVT LIMITED IA NO, 5098/2021 (For Amendment Petition) ARBITRATION & CONCILATION ORDINANCE, 1996	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	

10	A.APPL/34/2020	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH RAKESH KUMAR vs MS BALAJI AGRO FARM INDUSTRIES PRIVATE LIMITED	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	
IA NO, 5094/2021 (For Amendment Petition)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
11	A.APPL/35/2020	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH TRIBHUWAN SINGH BORA vs NARMADA AGRO FOODS PVT LIMITED	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	
IA NO, 5087/2021 (For Amendment Petition)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
12	A.APPL/36/2020	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH TRIBHUWAN SINGH BORA vs MS MAA SHAKAMBARI UDYOG	VIKAS PANDEY RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	
IA NO, 5103/2021 (For Amendment Petition)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
13	A.APPL/17/2021	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH ITS AUTHORIZED SIGNATORY RAKESH KUMAR vs MS TULSYAN RICE MILL PVT LTD THROUGH ITS DIRECTOR BANWARI LAL AGGARWAL	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DEEPAK KR SINHA	
IA NO, 5099/2021 (For Amendment Petition)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
14	A.APPL/27/2021	TRACTEBEL ENGINEERING PRIVATE LIMITED THROUGH SH TARUN AGARWAL vs THE RANCHI SMART CITY CORPORATION THROUGH THE CHAIRMAN CUM MANAGING DIRECTOR	KRIPA SHANKAR NANDA	
ARBITRATION & CONCILATION ORDINANCE, 1996				
15	A.APPL/37/2021	MS NATIONAL COLLATERAL MANAGEMENT SERVICES LIMITED THROUGH TRIBHUWAN SINGH BORA vs MS BIHARIJEE RICE MILLS PVT LTD THROUGH ITS DIRECTOR HARSH VARDHAN GADODIA	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DEEPAK KR SINHA	
IA NO, 5104/2021 (For Amendment Petition)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
Admission				
16	W.P(C)/3513/2013	RATAN LAL MANDAL AND ORS vs SUVENDU MANDAL AND ORS	ARUP KR DEY ANJANI KUMAR	BHAIYA V. KUMAR
CODE OF CIVIL PROCEDURE, 1908				
17	W.P(C)/3516/2013	REETA KUMARI SINGH vs RAVINDRA SINGH ALIAS RAVI SINGH AND ORS	GOPI NATH CHANDRA MD. KAISAR ALAM	BIJAY KR SINHA
INDIAN SUCCESSION ACT, 1925				
18	W.P(C)/3537/2013	MD YUNUS ALAM vs FOREST	VIJAY RANJAN SINHA	DHANAJAY KR DUBEY ASHOK KR YADAV DHANANJAY KR PATHAK
LICENSE MATTER				

19	W.P(C)/3575/2013	VIVEK SAHU AND ORS vs THE STATE OF JHARKHAND THROUGH ITS SECRETARY AND ORS	ASHISH JHA	MD. SHAMIM AKHTAR SREENU GARAPATI MANOJ KUMAR SAH DHANANJAY KR PATHAK VIVEK KUMAR
	CODE OF CIVIL PROCEDURE, 1908			
20	W.P(C)/3586/2013	MD USMAN AND ANR vs BUILDING CONSTRUCTION	MD. IMTIAZ KHAN MD SHAMIM AKHTAR	ABHAY KR MISHRA SURESH KUMAR KRISHNA SHANKAR
	CODE OF CIVIL PROCEDURE, 1908			
21	C.M.P./624/2019	CHANDRA MOHAN BARAIK vs THE CHIEF EXECUTIVE OFFICER RURAL DEVELOPMENT	AHALYA MAHATO	HIMANSHU KR MEHTA VANDANA SINGH ABDUL ALLAM, SR.ADV.
	IA NO, 11835/2019			
	CODE OF CIVIL PROCEDURE, 1908			
22	C.M.P./720/2019	RANTHU MAHTO vs THE STATE OF JHARKHAND	MAHESH KR MAHTO	NAVIN KUMAR MR.ASHUTOSH ANAND
	CODE OF CIVIL PROCEDURE, 1908			
23	A.APPL/37/2020	SUKRITI HOSPITAL AND RESEARCH CENTRE PRIVATE LIMITED REPRESENTED THROUGH DR NIBHA KARAN vs SAVITA SRIVASTAVA	PRADEEP KR DEOMANI ASHISH MOHAN MONALISA	ARUN KUMAR ANUPAMA KUMARI
	ARBITRATION & CONCILATION ORDINANCE, 1996			
24	A.APPL/1/2021	MS BABA TRANSPORT REPRESENTED THROUGH ITS PROPRIETOR MANOJ KUMAR SINGH vs MS TATA STEEL LIMITED PURCHASE DEPARTMENT THROUGH ITS GENERAL MANAGER	RAMCHANDER SAHU P.K BHATTACHARYYA	GUNENDRA MOHAN MISHRA
	ARBITRATION & CONCILATION ORDINANCE, 1996			
25	A.APPL/7/2021	ROHIT KR vs MS SREI EQUIPMENT AND FINANCE LTD	RAJIV KR SHEKHAR ASHOK KR PANDEY	
	ARBITRATION & CONCILATION ORDINANCE, 1996			
26	A.APPL/8/2021	BARKHA SINGH vs BIJJAY NARAYAN SINGH	VIBHOR MAYANK	
	IA NO, 5633/2022 (For SUBSTITUTION)			
	ARBITRATION & CONCILATION ORDINANCE, 1996			
27	A.APPL/9/2021	BARKHA SINGH vs BIJJAY NARAYAN SINGH	VIBHOR MAYANK	DEEPAK KR SINHA PIYUSH PODDAR RAKHI SHARMA MANAV PODDAR VIKAS PANDEY
	IA NO, 5634/2022 (For SUBSTITUTION)			
	ARBITRATION & CONCILATION ORDINANCE, 1996			
28	A.APPL/10/2021	BARKHA SINGH vs BIJJAY NARAYAN SINGH	VIBHOR MAYANK	RAKHI SHARMA VIKAS PANDEY PIYUSH PODDAR MANAV PODDAR DEEPAK KR SINHA
	IA NO, 5635/2022 (For SUBSTITUTION)			
	ARBITRATION & CONCILATION ORDINANCE, 1996			
29	A.APPL/11/2021	BARKHA SINGH vs BIJJAY NARAYAN SINGH	VIBHOR MAYANK	RAKHI SHARMA VIKAS PANDEY PIYUSH PODDAR MANAV PODDAR DEEPAK KR SINHA
	IA NO, 5636/2022 (For SUBSTITUTION)			
	ARBITRATION & CONCILATION ORDINANCE, 1996			

30	A.APPL/12/2021	BARKHA SINGH vs BIJAY NARAYAN SINGH	VIBHOR MAYANK	RAKHI SHARMA VIKAS PANDEY PIYUSH PODDAR MANAV PODDAR DEEPAK KR SINHA
IA NO, 5637/2022 (For SUBSTITUTION)				
ARBITRATION & CONCILATION ORDINANCE, 1996				
31	A.APPL/23/2021	LINKTECH SERVICES PROPRIETOR SUSHOBHAN BANERJEE vs SAMSUNG INDIA ELECTRONICS PVT LTD THROUGH THE MANAGING DIRECTOR	NIRANJAN KUMAR	
ARBITRATION & CONCILATION ORDINANCE, 1996				
32	A.APPL/29/2021	ORANGE BUSINESS SERVICES INDIA TECHNOLOGY PRIVATE LIMITED THROUGH MR AMIT GAUTAM vs JHARKHAND AGENCY FOR PROMOTION FOR INFORMATION TECHNOLOGY JAP IT THR ITS CHIEF EXECUTIVE OFFICER	NITIN KR PASARI SUDHIR KUMAR SINGH VISHAKHA GUPTA SIDHI JALAN	PIYUSHITA MEHA TUDU ATANU BANERJEE
ARBITRATION & CONCILATION ORDINANCE, 1996				
33	A.APPL/44/2021	INSTITUTE OF CONTINUING EDUCATION EDUCATION RESEARCH AND TRAINING THROUGH ITS SECRETARY AND C E O vs THE STATE OF JHARKHAND	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH SHIVAM UTKARSH SAHAY	ASHOK KR YADAV
ARBITRATION & CONCILATION ORDINANCE, 1996				
34	A.APPL/46/2021	INSTITUTE OF CONTINUING EDUCATION RESEARCH AND TRAINING THR SECRETARY AND C E O DR DEVENDRA SINGH vs THE STATE OF JHARKHAND	AMIT KUMAR DAS SAURAV KUMAR SHIVAM UTKARSH SAHAY TRITHANKAR BOSE	ASHOK KR YADAV
ARBITRATION & CONCILATION ORDINANCE, 1996				
35	A.APPL/49/2021	RINCHI TRUST HOSPITAL THROUGH ITS CHAIRMAN DR O P MAHANSARIA vs THE STATE OF JHARKHAND	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH TRITHANKAR BOSE	ACHYUT KESHAV
ARBITRATION & CONCILATION ORDINANCE, 1996				
36	A.APPL/51/2021	RINCHI TRUST HOSPITAL THROUGH ITS CHAIRMAN DR O P MAHANSARIA vs THE STATE OF JHARKHAND	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH	ASHOK KR YADAV
ARBITRATION & CONCILATION ORDINANCE, 1996				
37	A.APPL/52/2021	RINCHI TRUST HOSPITAL THROUGH ITS CHAIRMAN DR O P MAHANSARIA vs THE STATE OF JHARKHAND	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH TRITHANKAR BOSE	SACHIN KUMAR
ARBITRATION & CONCILATION ORDINANCE, 1996				
38	A.APPL/53/2021	MS OM CONSTRUCTION THROUGH ITS AUTHORIZED SIGNATORY MR RAJ KUMAR GUPTA vs UNION OF INDIA THROUGH THE CHIEF ENGINEER MILITARY ENGINEER SERVICES	ASHISH KUMAR AKCHANS KISHORE DEEPAK KUMAR	RAJIV SINHA
ARBITRATION & CONCILATION ORDINANCE, 1996				
39	A.APPL/54/2021	MS OM CONSTRUCTION THROUGH ITS AUTHORIZED SIGNATORY MR RAJ KUMAR GUPTA vs UNION OF INDIA THROUGH THE CHIEF ENGINEER MILITARY ENGINEER SERVICES	ASHISH KUMAR DEEPAK KUMAR	RAJIV SINHA
ARBITRATION & CONCILATION ORDINANCE, 1996				

40	A.APPL/55/2021	RINCHI TRUST HOSPITAL THROUGH ITS CHAIRMAN DR O P MAHANSARIA vs THE STATE OF JHARKHAND ARBITRATION & CONCILATION ORDINANCE, 1996	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH	MANISH MISHRA
41	A.APPL/1/2022	DYNAMIC TARANG PVT LTD THROUGH ITS CHAIRMAN CUM MANAGING DIRECTOR SRI MANISH KUMAR vs THE STATE OF JHARKHAND ARBITRATION & CONCILATION ORDINANCE, 1996	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH SHIVAM UTKARSH SAHAY	PARTH S. A. SWAROOP PATI
42	A.APPL/5/2022	MS SANJAY KUMAR UPADHYAY THROUGH ITS PROPRIETOR SANJAY KUMAR UPADHYAY vs THE MANAGING DIRECTOR JHARKHAND STATE BUILDING CONSTRUCTION CORPORATION LIMITED ARBITRATION & CONCILATION ORDINANCE, 1996	AMIT KUMAR DAS SAURAV KUMAR SAHAY GAURAV PIYUSH	KHALIDA HAYA RASHMI
43	A.APPL/7/2022	MS SAGAR ENTERPRISES THROUGH ITS PROPRIETOR SUNIL KUMAR OJHA vs MS MALTI ENTERPRISES ARBITRATION & CONCILATION ORDINANCE, 1996	PIYUSH PODDAR VIKAS PANDEY MANAV PODDAR RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	
44	A.APPL/8/2022	MS SAGAR ENTERPRISES THROUGH ITS PROPRIETOR SUNIL KUMAR OJHA vs MS MALTI ENTERPRISES ARBITRATION & CONCILATION ORDINANCE, 1996	PIYUSH PODDAR VIKAS PANDEY MANAV PODDAR RAKHI SHARMA DIKSHA DWIVEDI DEEPAK KR SINHA	
45	A.APPL/10/2022	MS FIGHTER THROUGH ITS PROPRIETOR NAMELY DIPTENDU BHATTACHARJEE vs THE MANAGING DIRECTOR MS TRK LTD ARBITRATION & CONCILATION ORDINANCE, 1996	PRATIUSH LALA DEEPAK SAHU	
46	A.APPL/11/2022	MS REACH GLOBAL THROUGH ITS PARTNER LALIT PRAKASH vs RAJEEV RANJAN ARBITRATION & CONCILATION ORDINANCE, 1996	VIKAS PANDEY JANAK KUMAR MISHRA RAKHI SHARMA DEEPAK KR SINHA	
47	A.APPL/19/2022	VIRAJ PROJECTS INDIA PVT LTD THROUGH ITS AUTHORIZED SIGNATORY NAMELY RAHUL KUMAR SINGH vs TATA STEEL UTILITIES AND INFRASTRUCTURE SERVICES LTD THROUGH ITS MANAGING DIRECTOR ARBITRATION & CONCILATION ORDINANCE, 1996	SHRESTH GAUTAM YOGENDRA YADAV OMPRAKASH RAJARSHI SINGH	INDRAJIT SINHA AWINASH KUMAR ANJALI SINHA AJAY KUMAR SAH ANKIT VISHAL